

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

O.P. No. 1 of 2011

Dated :25th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member

Tariff Revision
(suo-motu action on the letter received
from the Ministry of Power)

Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. Amit Kapur
Mr. Buddy A. Ranganadhan, Amicus Curiae

Counsel for the Respondent(s): Mr. Aditya Pyasi, Forum of Regulators (FOR)
Mr. G. Umopathy for TNERC
Mr. Arijit Maitra & Mr. Sugam Seth for MERC
Mr. C.K. Rai for Rajasthan State Commission
Mr. P. Dave, Jt. Secy. for Rajasthan State
Commission

ORDER

Mr. G. Umopathy, learned counsel for the Tamil Nadu State Commission, seeks sometime to file written submissions on the issues raised in the affidavit.

Nobody has appeared on behalf of Tripura State Commission. Registry is directed to send a reminder to the Tripura State Commission to make their submissions on the issues which have been referred to in the affidavit as mentioned in the order dated 7th July, 2011.

Mr. C.K. Rai, learned counsel appearing on behalf of Rajasthan State Commission also seeks sometime to file written notes on this issue.

State Commissions of Tamilnadu, Rajasthan and Tripura may file their written notes of submissions on or before 8th August, 2011 after serving copy on the other side.

In the meantime Amicus Curie counsel may file their written notes in respect of all the issues.

Post the matter on **24th August, 2011 at 2.30 p.m.** for hearing.

(V.J. Talwar)
Technical Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/ak